

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

**Item 10**  
**C.P. (IB)/63(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**  
**HON'BLE MEMBER (T)**

**JUSTICE SH. VIRENDRASINGH BISHT(Retd.)**  
**HON'BLE MEMBER(J)**

ORDER SHEET OF THE HEARING ON **24.08.2023**

NAME OF THE PARTIES: - **KDKV HOSPITALITY PACKAGING PRIVATE LIMITED**

Section 10 of the IBC, 2016

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**ORDER**

Adv. Manoj Kumar Mishra appeared for the Corporate Debtor.

Corporate Debtor is directed to file declaration that they shall make available records including statutory register and account of books to the appointed IRP upon admission without any intervention of this Tribunal, and they shall make available requisite funds to meet the CIRP Costs, to the extent it cannot be meet out from the liquid funds available with Corporate Debtor.

List this matter on board **18.09.2023**.

Sd/-  
**PRABHAT KUMAR**  
**Member (Technical)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**Member (Judicial)**

Sapna